<u>O.A.No.343/2010</u>
Binapani Prusty & Anr. .... Applicants
-Versus-
Union of India & Ors. .... Respondents

1. <u>Order dated: the 16th July, 2010.</u>

<u>C O R A M</u>
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)
....

MA No. 374 of 2010 filed by the Applicants seeking permission to prosecute this OA jointly stands allowed and is accordingly disposed of.
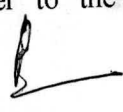
Member (Admn.)

2. <u>Order dated: the 16th July, 2010.</u>

<u>C O R A M</u>
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)
....

Heard Mr.T.Rath, Learned Counsel for the Applicants and Mr. S.Mishra, Learned Additional Standing Counsel for the Union of India appearing on notice for the Respondents and perused the materials placed on record.

By filing this OA, Applicants challenge the letter under Annexure-/10 dated 04.12.2009 communicating the decision of the CRC in rejecting the claim for compassionate appointment. Among other grounds the main ground of challenge of the letter under Annexure-A/10 is that the no ground has been assigned as to why the CRC did not recommend the case for appointment on compassionate ground. But it is seen that without pointing out the shortcomings or grounds based on which the Applicants seek orders from this Tribunal to the next higher authority, the Applicants have straightaway approached this Tribunal in the present OA. I strongly discourage the same. However, as pointed out by Learned Counsel for the Applicants ten days time is granted to the Applicants to make representation, if so advised, incorporating the grounds based on which they seek to annul the impugned letter to the Respondent No.1. On receipt of the said representation, Respondent No.1 is directed to take a view on the same and communicate the decision through a reasoned order to the

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Applicants within a period of 45 days. With the aforesaid observation and direction and without expressing any opinion on the merit of the matter, this OA stands disposed of at this admission stage.

Send copies of this order along with OA to the Respondent No.1 for compliance.

Member (Admn.)